

RATIFIED

Minutes of Meeting No.07/12 scheduled on 28.06.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 07/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 28.06.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn. 2454	DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA	113A	23063332	M/o Steel, U.B.
5.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
6.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:2/33/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00468/AM10/	RLA File :07/24/040/00258/AM10/	Lic.No/Date:0710067933 30.10.2009	Defer Date:09.08.2011
	Decision : In view of DHI's written comments received vide U.O. No. 3(30)-08-TSW(B)/155 dated 11.03,2011, the firm was called for P.H. to explain the case for calculation of raw material. The representative of the firm Shri Ramesh Babu, General Manager (Technician) and Sh. M.N. Yagnavaraha, Asstt. Manager, Accounts appeared before the Committee for personal hearing and explained that the import item timber mentioned in the advance authorization is meant exclusively for export packing and it is not as a raw material. They have also submitted a written reply dated 28.06.2011 confirming this. The Committee, therefore, decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 09.08.2011.			

2	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:09.08.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.			

3	Case No.:11/41/80-ALC2/2009	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00632/AM10/	RLA File :02/24/040/00196/AM10/	Lic.No/Date:0210135971 01.01.2010	Defer Date:09.08.2011

Decision : The Committee deliberated the written comments of DC(MSME) received vide U.O. Note No. 30(82)2009-ME dated 08.04.2011 and decided to examine case on file and to re-list the case on 09.08.2011.

4	Case No.:16/42/80-ALC2/2009	Party Name:KOMET PRECISION TOOLS INDIA PVT LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00662/AM10/	RLA File :07/24/040/00381/AM10/	Lic.No/Date:0710069369 11.01.2010	Defer Date:09.08.2011
Decision : The Committee decided to forward a copy of firm's reply dated 13.06.2011 to DHI for examination and comments. The case may be re-listed on 09.08.2011.				

5	Case No.:13/51/80-ALC2/2009	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00804/AM10/	RLA File :34/24/040/00189/AM10/	Lic.No/Date:3410026224 02.02.2010	Defer Date:09.08.2011
Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.				

6	Case No.:25/51/80-ALC2/2009	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00816/AM10/	RLA File :05/23/040/00188/AM10/	Lic.No/Date:0510259390 24.02.2010	Defer Date:09.08.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.				

7	Case No.:26/5/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00059/AM11/	RLA File :31/24/040/00010/AM11/	Lic.No/Date:3110042986 23.04.2010	

Decision : As per written comments of DHI received vide their U.O. Note No.3(125)/09-TSW(B)/ 314 dated 15.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The total export weight is 1056,990.15 Kg to be incorporated in the license.

Import

- (i) The firm has sought import of plates of weight 1446,046.56 kg claiming wastage of 36.8 %.The firm proposes to import 693 MT of plates (48% of import) of thickness more than 60 mm. The firm is making a number of small components out of the steel plates imported.
- (ii) Therefore, it has been decided to allow 8% wastage on the plasma cutting against 9.5% sought by the firm.
- (iii) The other major wastage is turning & milling wastage. It has been decided to allow 20% recovery on this wastage & recommend for total 28.5% wastage. The firm's entitlement comes to 1358,233 kg & the same is recommended.

The Regional Authority may take necessary action accordingly.

8	Case No.:21/11/80-ALC2/2010	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00167/AM11/	RLA File :05/23/040/00006/AM11/	Lic.No/Date:0510264179 12.05.2010	Defer Date:09.08.2011
	Decision : The Committee noted that a deficiency letter by C&PC has been sent to the firm to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 09.08.2011.			

9	Case No.:22/11/80-ALC2/2010	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00168/AM11/	RLA File :07/24/040/00033/AM11/	Lic.No/Date:0710071546 14.05.2010	Defer Date:09.08.2011
	Decision : In view of DHI's written comments received vide U.O. No. 3(30)-08-TSW(B)/155 dated 11.03,2011, the firm was called for P.H. to explain the case for calculation of raw material. The representative of the firm Shri Ramesh Babu, General Manager (Technician) and Sh. M.N. Yagnavaraha, Asstt. Manager, Accounts appeared before the Committee for personal hearing and explained that the import item timber mentioned in the advance authorization is meant exclusively for export packing and it is not as a raw material. They have also submitted a written reply dated 28.06.2011 confirming this. The Committee, therefore, decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 09.08.2011.			

10	Case No.:13/15/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00220/AM11/	RLA File :11/24/040/00001/AM11/	Lic.No/Date:1110022429 19.05.2010	Defer Date:09.08.2011

Decision : The representative of the firm Shri G.S. Tiwari, Vice president (MM) & Sh. Priyesh Bajaj, (Executive & Import) appeared before the Committee for personal hearing and explained their case. The Committee deliberated the case and decided to ask the firm to furnish the details for working out requirement of Steel Plates, Pipes, Tubes and Aluminum strips supported of details of components with net weights thereof and length & number of tubes in export product. The case may be re-listed on 09.08.2011.

11	Case No.:19/18/80-ALC2/2010	Party Name:STARION INDIA P.LTD	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00272/AM11/	RLA File :31/24/040/00028/AM11/	Lic.No/Date:3110043412 31.05.2010	Defer Date:09.08.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.			

12	Case No.:27/11/80-ALC2/2010	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00173/AM11/	RLA File :04/24/040/00036/AM11/	Lic.No/Date:0410114329 07.06.2010	Defer Date:09.08.2011
	Decision : The Committee noted that the firm has sought time for submission of documents vide their e-mail letter dated 23.06.2011. The Committee, therefore, decided that to await the firm's reply and to re-list the case on 09.08.2011.			

13	Case No.:15/18/80-ALC2/2010	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00268/AM11/	RLA File :05/23/040/00054/AM11/	Lic.No/Date:0510266316 17.06.2010	Defer Date:09.08.2011
	Decision : The Committee noted that the firm's reply dated 12.05.2011 has been received from the firm and it has been sent to DHI on 27.05.2011 for examination and comments. The Committee therefore decided to defer the case and to re-list the case on 09.08.2011.			

	Case No.:5/15/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00212/AM11/	RLA File :53/24/040/00010/AM11/	Lic.No/Date:5310010688 25.06.2010	

14	Decision : As per written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 21.06.2010, the Committee decided to ratify the norms in respect of the subject advance authorization with an amendment that the calculation of export item would be based on number and weight specified as under:- <table border="1"> <thead> <tr> <th>Item to be exported</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>Blood Bags</td><td>1 No.</td></tr> <tr> <th>Relevant –material Recommended for Import</th><th>Quantity</th></tr> <tr> <td>1. PVC Compound (Medical Grade)</td><td>1.05 kg/kg content in the export product</td></tr> <tr> <td>2. Relevant Evident Paper-Plastic (Self Adhesive)</td><td>Net +5% wastage</td></tr> <tr> <td>3. Relevant Stainless Steel Capillary (Needle Holder Assembly)</td><td>Net to Net</td></tr> <tr> <td>4. Relevant Stamping Foil Tape</td><td>Net-to-net</td></tr> <tr> <td>5. Relevant Thermal Transfer Ribbon</td><td>Net-to-net</td></tr> <tr> <td>6. Relevant Oxygen Absorber</td><td>Net-to-net</td></tr> <tr> <td>7. Relevant Break Off Value Assembly</td><td>Net-to-net</td></tr> <tr> <td>8. Relevant Aluminium Foil Cover</td><td>Net-to-net</td></tr> <tr> <td>9. Relevant Y-Conductor</td><td>Net-to-net</td></tr> <tr> <td>10. Relevant Luer Adapter</td><td>Net-to-net</td></tr> <tr> <td>11. Relevant Plasma Cap (Rubber Cap)</td><td>Net-to-net</td></tr> </tbody> </table> The Regional Authority may take necessary action accordingly.	Item to be exported	Quantity	Blood Bags	1 No.	Relevant –material Recommended for Import	Quantity	1. PVC Compound (Medical Grade)	1.05 kg/kg content in the export product	2. Relevant Evident Paper-Plastic (Self Adhesive)	Net +5% wastage	3. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net	4. Relevant Stamping Foil Tape	Net-to-net	5. Relevant Thermal Transfer Ribbon	Net-to-net	6. Relevant Oxygen Absorber	Net-to-net	7. Relevant Break Off Value Assembly	Net-to-net	8. Relevant Aluminium Foil Cover	Net-to-net	9. Relevant Y-Conductor	Net-to-net	10. Relevant Luer Adapter	Net-to-net	11. Relevant Plasma Cap (Rubber Cap)	Net-to-net
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15	Case No.:45/18/80-ALC2/2010 Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. Meet No/Date:7/80-ALC2/2011 28.06.2011 Status: Deferred
	HQ File :01/80/050/00298/AM11/ RLA File :06/24/040/00018/AM11/ Lic.No/Date:0610018429 07.07.2010 Defer Date:09.08.2011
	Decision : The Committee observed that the comments called for from Min. of Defense are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.

16	Case No.:47/18/80-ALC2/2010 Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. Meet No/Date:7/80-ALC2/2011 28.06.2011 Status: Deferred
	HQ File :01/80/050/00300/AM11/ RLA File :06/24/040/00017/AM11/ Lic.No/Date:0610018428 07.07.2010 Defer Date:09.08.2011
	Decision : The Committee observed that the comments called for from Min. of Defense are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.

17	Case No.:21/18/80-ALC2/2010 Party Name:BHARAT HEAVY ELECTRICALS LIMITED Meet No/Date:7/80-ALC2/2011 28.06.2011 Status: Deferred
	HQ File :01/80/050/00274/AM11/ RLA File :61/24/040/00029/AM11/ Lic.No/Date:6110000472 15.07.2010 Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 09.08.2011.

18	Case No.:29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:09.08.2011
Decision : The Committee observed that the comments called for from Min. of Defense are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.				

19	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:09.08.2011
Decision : The Committee observed that the comments called for from Min. of Defense are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.				

20	Case No.:37/18/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00290/AM11/	RLA File :03/95/040/00200/AM11/	Lic.No/Date:0310584600 22.07.2010	Defer Date:09.08.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case 09.09.2011..				

21	Case No.:33/35/80-ALC2/2010	Party Name:SHETRON METROPAK PVT.LTD,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00660/AM11/	RLA File :07/21/040/00279/AM11/	Lic.No/Date:0710073152 23.07.2010	Defer Date:09.08.2011
Decision : The Committee noted that hard copy of firm's application has not been received from the R.A. despite repeated reminders. The Committee decided to remind R.A. to forward the hard copy of firm's application failing which it will be presumed ratification of norm of the A.A. is not required to R.A. and the case will be closed on the part of NC. The case will be re-listed on 09.08.2011				

22	Case No.:8/21/81-ALC2/2010	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/81/050/00123/AM11/	RLA File :05/24/040/00172/AM11/	Lic.No/Date:0510270168 10.08.2010	Defer Date:09.08.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011..				

	Case No.:43/22/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
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	HQ File :01/80/050/00354/AM11/	RLA File :07/24/040/00166/AM11/	Lic.No/Date:0710073648 17.08.2010	
23	Decision : As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Empty weight of 10 MT to be specified with the quantity of export product. 2. Quantities of import items from Sl. Nos. 105 to 116 to be allowed as 1.02 Mtr./ Mtr. content in the export product. 3. Quantity of import item at Sl. No. 117 to be allowed as 3541 Kgs. inclusive of 5 % wastage. 4. Quantities of import items at Sl. Nos. 122, 123, 125, 126 & 127 may be allowed as 198.4 Kgs., 155.7 Kgs., 262.9 Kgs., 326.4 Kgs. & 717.4 Kgs. respectively inclusive of 2 % wastage. 5. Quantity of import item at Sl. No. 124 to be allowed as applied for i.e. 223.42 Kgs. inclusive of 1 % wastage. 6. Rest of the import items from Sl. No. 1 to 104, 118 to 121 & 128 to 143 to be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

24	Case No.:46/22/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00357/AM11/	RLA File :05/24/040/00178/AM11/	Lic.No/Date:0510270834 18.08.2010	Defer Date:09.08.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.			

25	Case No.:51/22/80-ALC2/2010	Party Name:PURVA OVERSEAS	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00362/AM11/	RLA File :13/24/040/00018/AM11/	Lic.No/Date:1310033038 20.08.2010	Defer Date:09.08.2011
	Decision : The Committee noted that a deficiency letter has been sent to the firm on 27.05.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on re-list the case on 09.08.2011: -			

	Case No.:52/22/80-ALC2/2010	Party Name:VIJAY RAJ POULTRY EQUIPMENTS PVT. LTD.,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00363/AM11/	RLA File :09/24/040/00183/AM11/	Lic.No/Date:0910043152 20.08.2010	

Decision : As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Quantities of import items at Sl. Nos. 1, 2 & 3 to be allowed as applied for as 1.02 Kgs./Kg content in the export product at Sl. No. 1.
2. Quantities of import items at Sl. Nos. 4, 5 & 6 to be allowed as applied for as 1.02 Kgs./Kg content in the export product at Sl. No. 2.
3. Quantities of import items at Sl. Nos. 7, 8 & 9 to be allowed as applied for as 1.02 Kgs./Kg content in the export product at Sl. No. 3.
4. Quantities of import items at Sl. Nos. 10, 11, 12, 13 & 14 to be allowed as applied for as 1.02 Kgs./Kg content in the export product at Sl. No. 4.
5. Quantities of import items at Sl. Nos. 15, 16 & 17 to be allowed as applied for as 1.02 Kgs./Kg content in the export product at Sl. No. 5.
6. Quantity of import item at Sl. No. 18 to be allowed as applied for as 1.02 Kgs./Kg content in the export product at Sl. No. 6.
7. Quantities of import items at Sl. Nos. 19, 20 & 21 to be allowed as applied for as 1.02 Kgs./Kg content in the export product at Sl. No. 7.
8. Quantity of import item at Sl. No. 22 to be allowed as applied on net to net basis for the export product at Sl. No. 8.

The Regional Authority may take necessary action accordingly.

Case No.:50/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
HQ File :01/80/050/00677/AM11/	RLA File :11/24/040/00028/AM11/	Lic.No/Date:1110023053 27.08.2010	

27 **Decision :** As per written comments of DHI received vide their U.O. Note No.3(80)/10-TSW(B)/ 277 dated 03.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The total export weight of item no 1 is 2810.8 MT & that of item no 2 is 2027.6 MT & the same to be incorporated in the license.

Import

1. Item no 1- Steel plates- The word “non alloy” to be prefixed to the description of import. The firm has used over size plates. The net weight of components made out of this is 743.3 MT. This Office agrees for gross wastage of 40% & with 1/3 rd recovery recommend for import of 944 MT with 27% wastage as was done for 1110020832 dt 04-08-09.
2. Item no 2- S S plates- The firm has used over size plates similar to item no 1 of import. The net weight of components made out of this is 469.98 MT. Allow for gross wastage of 40% & with 1/3 rd recovery recommends for import of 596.9 MT say 600 MT with 27% wastage.
3. Item no 3 to 4 & 7- These are components & to be allowed under GN-4. Spares to be allowed as per spares policy
4. Item no 5 to 11 except item no 6, 7 & 9- These are casting & forgings. The firm proposes to import some as spares. There is no machining. Allow import under GN-4.
5. Item no 6- The firm proposes to import 240 numbers out of which 120 numbers are spares. Net weight of 120 number of components is 28.2 MT & its gross weight is 56.4 MT. Allow for import of 108 numbers of weight 25.4 MT with net wastage of 80 %. Spares to be allowed as per spares policy.
6. Item no 9- The firm has claimed wastage of 22 % on CRNGO sheets. The net weight of item is 363.MT. With 1/3rd recovery of wastage and allow for import of 416 MT with 14.5 % wastage.
7. Item no 12- Copper- The net weight of item is 74.24MT. Allow for import of 75 MT with 1 % wastage.
8. Item no 13- Copper- The net weight of item is 89.49 MT. Allow for import of 90.5 MT with 1 % wastage.
9. Item no 14, 21 to 23, 25- insulating material- Allow import with in 0.5 % of value of generator as was recommended in case of Lic no 0832 dt 04-08-09.
10. Item no 15 to 20, 24, 26 to 28- These are components & allowed under GN-4. Spares may be allowed as per spares policy
11. Item no 29- This is not component of the export product. Hence to be deleted.

The Regional Authority may take necessary action accordingly.

Case No.:32/29/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
HQ File :01/80/050/00467/AM11/	RLA File :31/24/040/00108/AM11/	Lic.No/Date:3110044548 01.09.2010	Defer Date:09.08.2011
28 Decision : On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011: - 1. Use of Export Product, any technical literature on it; 2. Assy Drawing/Design of the resultant product showing placement and exact use of components in the export product. 3. Complete detailed specifications, contents per set along with its basis of requirement for item at Sl. No. 246, 248 to 255. Also please intimate the process to be carried out on these, if any; 4. Justification of requirement in total for 6 meters length pipe for assorted size/specification mentioned at Sl. No. 189, 190 and 191.			

29	Case No.:25/29/80-ALC2/2010	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00460/AM11/	RLA File :07/24/040/00189/AM11/	Lic.No/Date:0710074081 06.09.2010	Defer Date:09.08.2011
Decision : The representative of the firm Shri Davinder Singh, Asstt. General Manager (Sales& Application) appeared before the Committee for personal hearing and explained their product profile and submitted letter dated 28.06.2011 confirming that the product pertains to cabinets (Both Mission and Power Cabinets) which are going to be fitted on Boeing Aircraft. The Cabinets will contain line replacement unit (Electrical and Electronics Units). As such cabinets are a part of Boeing Aircraft. The Committee deliberated the case and decided to forward firm's letter 28.06.2011 to DGCA and request them to give their comments as the product pertains to aircrafts. The case may be re-listed on 09.08.2011.				

30	Case No.:33/29/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00468/AM11/	RLA File :31/24/040/00114/AM11/	Lic.No/Date:3110044621 07.09.2010	Defer Date:09.08.2011
Decision : On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011: - 1. Use of Export Product, any technical literature on it; 2. Assy Drawing/Design of the resultant product showing placement and exact use of components in the export product. 3. Complete detailed specifications, contents per set along with its basis of requirement for item at Sl. No. 246, 248 to 255. Also please intimate the process to be carried out on these, if any; 4. Justification of requirement in total for 6 meters length pipe for assorted size/specification mentioned at Sl. No. 189, 190 and 191.				

31	Case No.:24/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00459/AM11/	RLA File :03/94/040/00501/AM11/	Lic.No/Date:0310591600 08.09.2010	Defer Date:09.08.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.				

	Case No.:11/29/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00446/AM11/	RLA File :05/23/040/00159/AM11/	Lic.No/Date:0510272568 10.09.2010	

32	Decision : As per written comments of DHI received vide their U.O. Note No.3(23)/10-TSW(B)/318 dated 15.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Export The total export weight of item is 33.3 MT & the same to be incorporated in the license. Import 1. Item no 1- The quantity of import is 1688 numbers may be incorporated in the license along with quantity in weight. There is minor machining. Allowed import as applied for. 2. Item no 2- The item to be allowed at 4.9 MT with 2% wastage. 3. Item no 3- The quantity of import is 1.2 MT to be incorporated in the license along with quantity in number. There is minor machining. Allowed import as applied for with 5% wastage. "Welded pipe fittings" to be deleted from the description of import. 4. Item no 4- Ball valves- Allowed at 332 numbers under GN-4. The total import weight is 600 kg to be incorporated in the license. The Regional Authority may take necessary action accordingly.
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33	Case No.:31/29/80-ALC2/2010	Party Name:ATHENA INDIA HITECH COMPONENTS PVT.LTD,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00466/AM11/	RLA File :07/24/040/00211/AM11/	Lic.No/Date:0710074162 14.09.2010	Defer Date:09.08.2011
	Decision : The Committee decided to forward a copy of firm's reply to DC(MSME) for examination and comments. The case may be re-listed on 09.08.2011.			

34	Case No.:29/29/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00464/AM11/	RLA File :11/24/040/00038/AM11/	Lic.No/Date:1110023211 16.09.2010	Defer Date:09.08.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.			

35	Case No.: 12/27/80-ALC2/2010	Party Name: AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date: 7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00409/AM11/	RLA File :09/24/040/00253/AM11/	Lic.No/Date:0910043538 17.09.2010	Defer Date:09.08.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 09.08.2011.			

36	Case No.:29/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00426/AM11/	RLA File :03/95/040/00354/AM11/	Lic.No/Date:0310593772 24.09.2010	Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 09.08.2011.			

37	Case No.:30/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00427/AM11/	RLA File :03/95/040/00360/AM11/	Lic.No/Date:0310593860 24.09.2010	Defer Date:09.08.2011
Decision : The Committee noted that the main file of the case has been seen to DHI for examination and comments. The Committee decided to defer the case and to re-list the case on 09.08.2011.				

38	Case No.:2/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00437/AM11/	RLA File :03/94/040/00586/AM11/	Lic.No/Date:0310594220 28.09.2010	Defer Date:09.08.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.				

39	Case No.:3/29/80-ALC2/2010	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00438/AM11/	RLA File :02/24/040/00116/AM11/	Lic.No/Date:0210148724 30.09.2010	Defer Date:09.08.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 07.03.2011 and subsequent its reminder dated 18.04.2011 calling for certain information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.				

40	Case No.:8/29/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00443/AM11/	RLA File :17/24/040/00017/AM11/	Lic.No/Date:1710003514 30.09.2010	Defer Date:09.08.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 27.05.2011. The Committee decided that to await the firm's reply and to re-list the case on+.				

	Case No.:38/29/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00473/AM11/	RLA File :53/24/040/00016/AM11/	Lic.No/Date:5310011502 05.10.2010	

41

Decision : As per written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 21.06.2010, the Committee decided to ratify the norms in respect of the subject advance authorization with an amendment that the calculation of export item would be based on number and weight specified as under:-

Item to be exported	Quantity
Blood Bags	1 No.
Relevant –material Recommended for Import	Quantity
1. PVC Compound (Medical Grade)	1.05 kg/kg content in the export product
2. Relevant Evident Paper-Plastic (Self Adhesive)	Net +5% wastage
3. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net
4. Relevant Stamping Foil Tape	Net-to-net
5. Relevant Thermal Transfer Ribbon	Net-to-net
6. Relevant Oxygen Absorber	Net-to-net
7. Relevant Break Off Value Assembly	Net-to-net
8. Relevant Aluminium Foil Cover	Net-to-net
9. Relevant Y-Conductor	Net-to-net
10. Relevant Luer Adapter	Net-to-net
11.Relevant Plasma Cap (Rubber Cap)	Net-to-net

The Regional Authority may take necessary action accordingly.

42

Case No.:1/31/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Closed
HQ File :01/80/050/00479/AM11/	RLA File :34/24/040/00172/AM11/	Lic.No/Date:3410028296 13.10.2010	

Decision : The Committee noted that R.A. has informed vide their letter dated 04.01.2011 and 21.05.2011 that the Advance Authorization has been issued under GN-4 for Engineering Product of H.B. Vol.II (on net to net basis). The Committee, therefore, decided to close the case on the part of NC-I.

The Regional Authority may take necessary action accordingly.

43

Case No.:6/35/80-ALC2/2010	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	Defer Date:09.08.2011

Decision : The Committee observed that the comments called for from Min. of Defense are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.

Case No.:42/35/80-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Approved
HQ File :01/80/050/00669/AM11/	RLA File :04/24/040/00188/AM11/	Lic.No/Date:0410118268 25.10.2010	

Decision : As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Words "Casting Part weight: 0.26 Kgs" to be suffixed with the description of export product at Sl. No. 1.
2. Words "Casting Part weight: 0.26 Kgs" to be suffixed with the description of export product at Sl. No. 2.
3. Words "Casting Part weight: 0.255 Kgs" to be suffixed with the description of export product at Sl. No. 3.
4. Words "Casting Part weight: 0.083 Kgs" to be suffixed with the description of export product at Sl. No. 4.
5. Words "Casting Part weight: 4.03 Kgs" to be suffixed with the description of export product at Sl. No. 5.
6. Word "Relevant" to be prefixed with the description of import items at Sl. No. 1, 4, 7, 11 & 12.
7. Quantity of import item at S.No. 1 to be allowed as 11024 Kgs. inclusive of 6 % wastage.
8. Import items at Sl. No. 2 & 3 to be allowed on net to net basis with accountability clause.
9. Quantity of import item at S.No. 4 to be allowed as 11024 Kgs. inclusive of 6 % wastage.
10. Import items at Sl. No. 5 & 6 to be allowed on net to net basis with accountability clause.
11. Quantity of import item at S.No. 7 to be allowed as 5406 Kgs. inclusive of 6 % wastage.
12. Import items at Sl. No. 8, 9 & 10 to be allowed on net to net basis with accountability clause.
13. Quantities of import items at S.No. 11 & 12 to be allowed as 1760 Kgs. & 41821 Kgs. respectively inclusive of 6 % wastage.
14. Import items at Sl. No.13, 16, 17 & 18 to be allowed on net to net basis with accountability clause.
15. Import items at Sl. No. 14 & 15 to be allowed as per packing policy.

The Regional Authority may take necessary action accordingly.

45	Case No.:13/35/80-ALC2/2010	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00640/AM11/	RLA File :31/24/040/00139/AM11/	Lic.No/Date:3110045249 27.10.2010	Defer Date:09.08.2011
Decision : The representative of DHI informed the Committee noted that Item no 16 & 25 are in Kg. and Import item no 5 & 8 not multiples of EP. Therefore, norms should not be cleared under GN-4. The Committee, therefore, decided the firm may be asked to furnish their reply to deficiency letter failing which their case will be rejected and to re-list the case on 09.08.2011.				

46	Case No.:4/33/81-ALC2/2010	Party Name:KERN-LIEBERS(INDIA) PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/81/050/00321/AM11/	RLA File :07/24/040/00271/AM11/	Lic.No/Date:0710075144 29.10.2010	Defer Date:09.08.2011
Decision : The Committee decided to forward a copy of firm's application along with firm's reply to DHI for examination and comments. The case may be re-listed on 09.08.2011.				

	Case No.:29/35/80-ALC2/2010	Party Name:SECO TOOLS INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
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47	HQ File :01/80/050/00656/AM11/	RLA File :31/24/040/00141/AM11/	Lic.No/Date:3110045365 03.11.2010	Defer Date:09.08.2011
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011: - (i) Drawing/Specifications and Chemical Composition of each export products. (ii) Details and quantity of any other input used (Apart from input sought for import) (iii) Wastage justification showing process of Mfg. and wastage at every stage (iv) Details of advance authorization ratified earlier.			

48	Case No.:12/35/80-ALC2/2010	Party Name:TRF LIMITED,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00639/AM11/	RLA File :02/24/040/00122/AM11/	Lic.No/Date:0210150220 04.11.2010	Defer Date:09.08.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm finally for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.				

49	Case No.:22/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00649/AM11/	RLA File :04/24/040/00194/AM11/	Lic.No/Date:0410118622 04.11.2010	Defer Date:09.08.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.				

50	Case No.:2/32/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00543/AM11/	RLA File :03/95/040/00446/AM11/	Lic.No/Date:0310600429 08.11.2010	Defer Date:09.08.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 09.08.2011.				

51	Case No.:1/32/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00542/AM11/	RLA File :04/24/040/00202/AM11/	Lic.No/Date:0410118694 09.11.2010	Defer Date:09.08.2011

Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011: -

1. Information in respect of Sl.No.5 & 6 of the Standard Deficiency Format- Heat Exchanger wise.
2. Detailed calculations for the quantity of import item at Sl. No. 3 & 4 supported by length and numbers of tubes in the export products.

52	Case No.:9/32/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00550/AM11/	RLA File :04/24/040/00204/AM11/	Lic.No/Date:0410118772 10.11.2010	Defer Date:09.08.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.				

53	Case No.:24/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00651/AM11/	RLA File :04/24/040/00205/AM11/	Lic.No/Date:0410118773 10.11.2010	Defer Date:09.08.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.				

54	Case No.:18/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00901/AM11/	RLA File :04/24/040/00208/AM11/	Lic.No/Date:0410118788 11.11.2010	Defer Date:09.08.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 18.04.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.				

55	Case No.:25/35/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00652/AM11/	RLA File :03/95/040/00545/AM11/	Lic.No/Date:0310601333 15.11.2010	Defer Date:09.08.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 09.08.2011.				

	Case No.:9/35/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
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	HQ File :01/80/050/00636/AM11/	RLA File :11/24/040/00049/AM11/	Lic.No/Date:1110023563 16.11.2010	Defer Date:09.08.2011
56	Decision : The representative of the firm Shri G.S. Tiwari, Vice president (MM) & Sh. Priyesh Bajaj, (Executive & Import) appeared before the Committee for personal hearing and explained their case. The Committee deliberated the case and decided to ask the firm to furnish the details for working out requirement of Steel Plates; Pipes Tubes supported with details of components with net weights thereof and length & numbers in export product . The case may be re-listed on 09.08.2011.			
	Case No.:10/35/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00637/AM11/	RLA File :11/24/040/00045/AM11/	Lic.No/Date:1110023562 16.11.2010	Defer Date:09.08.2011
57	Decision : The Committee noted that the firm's reply is incomplete. On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011:- 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.-export product wise. 2. Thickness of import item at Sl. No.1 and OD, WT and length of import items at Sl. No. 2 & 4. 3. For net weight of components to be manufactured from import item at Sl. No. 1, details of components with net weights thereof may be indicated 4. Detailed calculations for the quantities of import items at Sl. Nos. 2, 4 & 5 supported by the length and number of tubes in the export products.			
	Case No.:28/35/80-ALC2/2010	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
58	HQ File :01/80/050/00655/AM11/	RLA File :31/21/040/00245/AM11/	Lic.No/Date:3110045618 25.11.2010	Defer Date:09.08.2011
	Decision : The Committee noted that a deficiency letter has been sent to the firm on dated 06.06.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 09.08.20..			
	Case No.:55/35/80-ALC2/2010	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
59	HQ File :01/80/050/00682/AM11/	RLA File :04/24/040/00196/AM11/	Lic.No/Date:0410119183 25.11.2010	Defer Date:09.08.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.			
	Case No.:39/35/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00666/AM11/	RLA File :05/23/040/00233/AM11/	Lic.No/Date:0510278032 26.11.2010	

60	Decision : The Committee noted that the firm proposes to import three items out of which item no 1 & 2 are components. The firm has informed that they will not import item no 3 which is a raw material. As per written comments of DHI received vide their U.O. Note No.3(08)/11-TSW(B)/293 dated 09.06.2011, the Committee decided to ratify the norms of import items No. 1 & 2 under GN-4 and deletion of item No. 3 in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.
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61	Case No.:60/35/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00687/AM11/	RLA File :05/23/040/00234/AM11/	Lic.No/Date:0510278035 26.11.2010	
	Decision : The Committee noted the firm proposes to import six items out of which item no 1 & 2 and 4 & 5 are components. The firm has informed that they will not import item no 3 & 6 which are raw material. As per written comments of DHI received vide their U.O. Note No.3(08)/11-TSW(B)/ 294 dated 09.06.2011, the Committee decided to ratify the norms of import item 1 & 2 and 4 & 5 under GN-4 & deletion of item no 3 & 6 as requested by the firm in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

62	Case No.:30/35/80-ALC2/2010	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00657/AM11/	RLA File :03/95/040/00558/AM11/	Lic.No/Date:0310603942 01.12.2010	Defer Date:09.08.2011
	Decision : The Committee noted that a deficiency letter has been sent to the firm on dated 06.06.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 09.08.2011..			

63	Case No.:53/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00680/AM11/	RLA File :61/24/040/00067/AM11/	Lic.No/Date:6110000536 01.12.2010	Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.			

64	Case No.:28/38/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00798/AM11/	RLA File :03/95/040/00603/AM11/	Lic.No/Date:0310604112 02.12.2010	

Decision : As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Total net weight of export products to be specified as 213.8 MT.
2. Quantities of import items at Sl. No. 1 & 8 to 11 to be allowed on net to net basis with accountability clause.
3. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 2 & 4.
4. Quantities of import items at Sl. No. 2 to 7 & 12 to be allowed on net to net basis.

The Regional Authority may take necessary action accordingly.

65	Case No.:3/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00773/AM11/	RLA File :09/24/040/00380/AM11/	Lic.No/Date:0910044575 06.12.2010	Defer Date:09.08.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.				

66	Case No.:45/35/80-ALC2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00672/AM11/	RLA File :07/24/040/00332/AM11/	Lic.No/Date:0710075865 07.12.2010	Defer Date:09.08.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.				

67	Case No.:63/35/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00690/AM11/	RLA File :03/94/040/00815/AM11/	Lic.No/Date:0310605217 08.12.2010	Defer Date:09.08.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.				

68	Case No.:64/35/80-ALC2/2010	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00691/AM11/	RLA File :03/94/040/00839/AM11/	Lic.No/Date:0310605937 13.12.2010	Defer Date:09.08.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.				

69	Case No.:3/35/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00630/AM11/	RLA File :03/94/040/00713/AM11/	Lic.No/Date:0310606323 14.12.2010	
	Decision : As per written comments of DHI received vide their U.O. Note No.3(81)/10-TSW(B)/ 328 dated 15.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Export The total export weight is 21,435 kg to be incorporated. Import 1. Item no 1- The description to be amended to“Hemispherical Dish end” & its quantity is one number & the same to be incorporated in the license & allowed to be imported as applied for as there is only minor machining. 2. Item no 2- The description to be amended to “Shell” of quantity one number & gross weight is 5809.7 kg & its quantity is one number and “Forged Neck” of quantity two numbers & gross weight is 148.5 kg. Both the items to be incorporated in the license & allowed to be imported as applied for as there is only minor machining. 3. Item no 3- The description to be amended to one number each of “Integral Channel Shell & tube sheet”, “Forged Neck”, “Cover Flange”, “forged Neck A3” and “Forged neck B3” and total import weight is 8602 KG to be incorporated in the license. All the items to be incorporated in the license & allowed to be imported as applied for as there is only minor machining. 4. Item no 4- Inconel plates- The item to be allowed at 59 kg with net wastage of 25 %.(Circle is cut& test coupons). 5. Item no 5- Plates- The item to be allowed at 1210kg with net wastage of 25%.(Circle is cut& test coupons). 6. Item no 6- Plates- The item to be allowed at 508 kg with net wastage of 10%.(with test coupons). 7. Item no 7- U tubes- The item to be allowed at 3825 Kg with 3% wastage.(Wastage including test coupons etc.). 8. Item no 8 & 11- welding material for overlaying- 60 kg each to be allowed including wastage as per the calculation given by the firm. 9. Item no 9,10 & 12- welding material – 215 kg each to be allowed.(Quantity allowed 2% of the export product weight.). The Regional Authority may take necessary action accordingly.			

70	Case No.:31/35/80-ALC2/2010	Party Name:SPIG COOLING TOWERS INDIA PVT LTD	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00658/AM11/	RLA File :03/95/040/00760/AM11/	Lic.No/Date:0310606521 15.12.2010	Defer Date:09.08.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.			

71	Case No.:52/35/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00679/AM11/	RLA File :03/94/040/00841/AM11/	Lic.No/Date:0310606401 15.12.2010	Defer Date:09.08.2011

Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.

72	Case No.: 36/35/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00663/AM11/	RLA File :05/23/040/00263/AM11/	Lic.No/Date:0510279826 20.12.2010	Defer Date:09.08.2011
Decision : The Committee noted the firm has not replied vide their letter dated 18.03.2011 is incomplete.. On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011: - 1. Justification/Calculation of quantity of import of catalysts. 2. Exact item of import of 2 & 3.				

73	Case No.: 46/35/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00673/AM11/	RLA File :07/24/040/00368/AM11/	Lic.No/Date:0710076205 22.12.2010	
Decision : As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Empty weight of 11 MT to be specified with the quantity of export product. 2. Quantities of import items from Sl. Nos. 62 to 65 to be allowed as 1.02 Mtr./ Mtr. Content in the export product. 3. 'UOM' for import items from Sl. No. 66 to 76 to be corrected to "Nos." 4. Rest of the import items from Sl. No. 1 to 61 & 66 to 76 to be allowed on net to net basis with accountability clause. Accordingly, quantities of import items at Sl. No. 68 , 72 & 76 to be allowed as 63 Nos., 39 Nos & 5 Nos. respectively. The Regional Authority may take necessary action accordingly.				

74	Case No.: 7/38/80-ALC2/2010	Party Name:FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00777/AM11/	RLA File :31/24/040/00106/AM11/	Lic.No/Date:3110046074 22.12.2010	Defer Date:09.08.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.				

75	Case No.: 43/35/80-ALC2/2010	Party Name:XOMOX SANMAR LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00670/AM11/	RLA File :04/24/040/00247/AM11/	Lic.No/Date:0410120070 23.12.2010	Defer Date:09.08.2011
Decision : The Committee observed that the export & import items are same and therefore decided to seek a clarification from the firm. The case may be re-listed on 09.08.2011.				

76	Case No.: 44/35/80-ALC2/2010	Party Name:EUROFLEX TRANSMISSIONS(INDIA) PVT.LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00671/AM11/	RLA File :09/24/040/00418/AM11/	Lic.No/Date:0910044876 24.12.2010	Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.			

77	Case No.: 48/35/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00675/AM11/	RLA File :31/24/040/00191/AM11/	Lic.No/Date:3110046138 27.12.2010	Defer Date:09.08.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 09.08.2011.			

78	Case No.: 49/35/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00676/AM11/	RLA File :31/24/040/00192/AM11/	Lic.No/Date:3110046140 27.12.2010	Defer Date:09.08.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 09.08.2011.			

79	Case No.: 66/35/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00693/AM11/	RLA File :05/23/040/00271/AM11/	Lic.No/Date:0510280572 28.12.2010	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization License No. license no 0510284857 dt 01-03-11 has been approved by NC in its meeting No. 40/11 held on 22-03-11. The RLA may take necessary action accordingly.			

80	Case No.: 67/35/80-ALC2/2010	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00694/AM11/	RLA File :02/24/040/00175/AM11/	Lic.No/Date:0210152785 29.12.2010	Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 09.08.2011.			

	Case No.: 69/35/80-ALC2/2010	Party Name:SAGE METALS LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00696/AM11/	RLA File :05/24/040/00316/AM11/	Lic.No/Date:0510280781 30.12.2010	

Decision : As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Words “containing Copper Alloy machined castings: 100,000 Kgs., S.S. Screws: 5000 Kgs., M.S. Screws: 5000 Kgs, Rubber Parts: 5000 Kgs Plastic Parts: 2000 Kgs, and Sintered Bronze parts 1000 Kgs” to be suffixed with the description of export product.
2. Word “relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity to be allowed as 106000 Kgs. inclusive of 6 % wastage.
3. Quantities of import items at Sl. No. 2 & 3 may be allowed on net to net basis.
4. Words “namely Seat washers, Valve diaphragm Check P. R. Valve, Disc reducing Valve, Disc, Gasket” to be suffixed with the description of import item at Sl. No. 4 and its quantity to be allowed as applied for on net to net basis.
5. Words “namely Strainer plug, Insuliner” to be suffixed with the description of import item at Sl. No. 5 and its quantity to be allowed as applied for on net to net basis.
6. Words “namely Seat, Snap Ring” to be suffixed with the description of import item at Sl. No. 6 and its quantity to be allowed as applied for on net to net basis.

The Regional Authority may take necessary action accordingly.

82	Case No.:23/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00722/AM11/	RLA File :61/24/040/00072/AM11/	Lic.No/Date:6110000544 04.01.2011	Defer Date:09.08.2011
Decision : The Committee noted that the firm has furnished reply on 04.03.2011 subsequent to the rejection of the case and decided to consider the case. Reply of the firm has already forwarded to DHI on 16.06.2011. DHI may examine the case and furnish comments. The case will be re-listed on 09.08.2011.				

83	Case No.:1/38/80-ALC2/2010	Party Name:D.D.ENTERPRISES,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00771/AM11/	RLA File :31/24/040/00218/AM11/	Lic.No/Date:3110046280 04.01.2011	
Decision : The Committee noted that the firm is exporting CIP system storage tanks/Vessels and importing components with Nil wastage except item entioned at Sl. No. 21 to 25 of import list, which are pipes being used as raw material after doings cutting operation on it. The firms has asked 5% wastage on these pipes. Only cutting operation is carried out on these pipes. As per written comments of DC(MSME) received vide their U.O. Note No.30(186)/2010-ME dated 22.02.2011, the Committee decided to ratify the norms of import items with 2% wastage and components items to be allowed on net-to-net basis with accountability clause in respect of the subject advance authorization.				
The Regional Authority may take necessary action accordingly.				

84	Case No.:5/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Closed
	HQ File :01/80/050/00775/AM11/	RLA File :11/24/040/00059/AM11/	Lic.No/Date:1110023860 04.01.2011	

Decision : The Committee noted that the firm has informed vide their letter dated 28.04.2011 that they have decided to surrender the license for this project and therefore they are not sending the technical reply to the deficiency letter dated 07.03.2011. The Committee, therefore, decided to close the case on the part of NC.

The Regional Authority may take necessary action accordingly.

85	Case No.:25/38/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00795/AM11/	RLA File :03/94/040/00886/AM11/	Lic.No/Date:0310609463 05.01.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.			

86	Case No.:26/38/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00796/AM11/	RLA File :03/94/040/00885/AM11/	Lic.No/Date:0310609488 05.01.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.			

87	Case No.:27/38/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00797/AM11/	RLA File :03/94/040/00894/AM11/	Lic.No/Date:0310609875 06.01.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.			

88	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the comments called for from Ministry of Defense are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.			

89	Case No.:4/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00774/AM11/	RLA File :11/24/040/00060/AM11/	Lic.No/Date:1110023887 10.01.2011	Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 09.08.2011.			

90	Case No.:2/38/80-ALC2/2010	Party Name:JMT AUTO LIMITED.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00772/AM11/	RLA File :02/24/040/00166/AM11/	Lic.No/Date:0210153535 14.01.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.			

91	Case No.:15/1/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00898/AM11/	RLA File :05/24/040/00340/AM11/	Lic.No/Date:0510281761 18.01.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weights of 1920 Kgs., 2005 Kgs. & 2000 Kgs. may be specified with the quantities of export products at S.No. 1, 2 & 3 respectively. 2. Word “Relevant” may be prefixed with the descriptions of import items at S. Nos. 1, 2 & 3. 3. Quantity of import item at Sl. No. 1 may be allowed as 1050 Kgs. inclusive of 3 % wastage. 4. Quantity of import item at Sl. No.2 may be allowed as 732 Kgs. inclusive of 16 % wastage after 50 % recovery. 5. Quantity of import item at Sl. Nos. 3 may be allowed as 310 Mtrs. (381 Kgs.) inclusive of 2 % wastage The Regional Authority may take necessary action accordingly.			

92	Case No.:21/1/80-ALC2/2011	Party Name:WPIL LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00904/AM11/	RLA File :02/24/040/00165/AM11/	Lic.No/Date:0210153749 19.01.2011	Defer Date:09.08.2011
	Decision : The Committee noted that a deficiency letter has been sent to the firm on 07.06.2011 to furnish the requisite information. It is therefore decided to await the firm’s reply and to re-list the case on 09.08.2011.			

93	Case No.:8/38/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00778/AM11/	RLA File :05/24/040/00351/AM11/	Lic.No/Date:0510282641 31.01.2011	

Decision : The Committee noted that the firm has submitted four applications for ratification of norms for export of different paper machinery. The firm has given the break up of items given in sets. The items proposed for import are components. As per written comments of DHI received vide their U.O. Note No.3(34)/09-TSW(B)/ 341 dated 17.06.2011, the Committee decided to ratify the norms of imports items with details as given in their reply of letter of letter dated 25.03 2011 in respect of the subject advance authorization as under GN-4.

The Regional Authority may take necessary action accordingly.

94	Case No.:9/38/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00779/AM11/	RLA File :05/24/040/00357/AM11/	Lic.No/Date:0510282670 31.01.2011	
	Decision : The Committee noted that the firm has submitted four applications for ratification of norms for export of different paper machinery. The firm has given the break up of items given in sets. The items proposed for import are components. As per written comments of DHI received vide their U.O. Note No.3(34)/09-TSW(B)/ 341 dated 17.06.2011, the Committee decided to ratify the norms of imports items with details as given in their reply of letter of letter dated 25.03 2011 in respect of the subject advance authorization as under GN-4. The Regional Authority may take necessary action accordingly.			

95	Case No.:11/38/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00781/AM11/	RLA File :31/21/040/00326/AM11/	Lic.No/Date:3110046719 01.02.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 17.05.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.			

96	Case No.:3/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00885/AM11/	RLA File :11/24/040/00064/AM11/	Lic.No/Date:1110023992 01.02.2011	
	Decision : As per written comments of DHI received vide their U.O. Note No.3(801)/10-TSW(B)/ 276 dated 03.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> Export weight of item no 1 is 191.8 MT & item no 2 is 111.7 MT to be incorporated in the license. <u>Import</u> 1. Item no 1- CS Plates-The net weight of components is 76.03 MT. Allowed for import of 97 MT with 27 % wastage as was recommended in lic no 1110021021 dt 08-09-09. 2. Item no 2- Ferroform tubes- The firm has sought import of only 85.68 kg. The firm has not given the net weight of tubes. Allowed import at 1.02 kg per kg of export product. The Regional Authority may take necessary action accordingly.			

97	Case No.:13/38/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00783/AM11/	RLA File :31/21/040/00342/AM11/	Lic.No/Date:3110046742 02.02.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 16.05.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.			

98	Case No.:42/1/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00925/AM11/	RLA File :31/21/040/00344/AM11/	Lic.No/Date:3110046747 02.02.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 16.05.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.			

99	Case No.:12/38/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00782/AM11/	RLA File :05/23/040/00316/AM11/	Lic.No/Date:0510282994 03.02.2011	
	Decision : The Committee noted that the written comments of DHI received vide U.O. Note No. 3(67)/10-TSW(B)/332 dated 15.06.2011 and decided to allow for import of 27,336 kg for item no 1, 22,440 kg for item no2, 7650 kg for item no 3, & 8160 kg for item no 4 with 2% wastage. The Committee decided to ask the R.A. to call for export & import quantity in number from the firm & same may be incorporated in the license. The Regional Authority may take necessary action accordingly.			

100	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:09.08.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 09.08.2011.			

101	Case No.:16/38/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00786/AM11/	RLA File :05/23/040/00309/AM11/	Lic.No/Date:0510283074 03.02.2011	Defer Date:09.08.2011
	Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 20.06.2011. The Committee decided that to await the firm's reply and to re-list the case 09.08.2011.			

102	Case No.:17/38/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00787/AM11/	RLA File :05/24/040/00361/AM11/	Lic.No/Date:0510283097 04.02.2011	Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 09.08.2011.			

103	Case No.:43/1/80-ALC2/2011	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00926/AM11/	RLA File :22/24/040/00090/AM11/	Lic.No/Date:2210010955 04.02.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.			

104	Case No.:19/38/80-ALC2/2010	Party Name:EURO LABS	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00789/AM11/	RLA File :03/94/040/00918/AM11/	Lic.No/Date:0310614574 07.02.2011	Defer Date:09.08.2011
	Decision : The Committee noted that the firm has not explained the justification of wastage occurred during the process of manufacturing. On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to ask the firm submit the process of manufacturing and wastage justification explaining the stages/reasons for wastage involved. and to re-list the case on 09.08.2011			

105	Case No.:20/38/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00790/AM11/	RLA File :31/21/040/00351/AM11/	Lic.No/Date:3110046792 07.02.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 16.05.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.			

106	Case No.:21/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00791/AM11/	RLA File :04/24/040/00260/AM11/	Lic.No/Date:0410121377 08.02.2011	Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 01.06.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.			

107	Case No.:23/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00793/AM11/	RLA File :04/24/040/00262/AM11/	Lic.No/Date:0410121382 08.02.2011	Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 01.06.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.			

108	Case No.:24/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00794/AM11/	RLA File :04/24/040/00263/AM11/	Lic.No/Date:0410121384 08.02.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 18.04.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.			

109	Case No.:31/38/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00801/AM11/	RLA File :31/24/040/00239/AM11/	Lic.No/Date:3110046834 09.02.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.08.2011.			

110	Case No.:32/38/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00802/AM11/	RLA File :03/94/040/00930/AM11/	Lic.No/Date:0310615112 09.02.2011	Defer Date:09.08.2011
	Decision : The Committee noted that hard copy of firm's application has not been received from the R.A. despite repeated reminders. The Committee decided to remind R.A. to forward the forwarded the hard copy of firm's application failing which it will be presumed ratification of norm of the A.A. is not required to R.A. and the case will be closed on the part of NC. The case will be re-listed on 09.08.2011			

111	Case No.:17/1/80-ALC2/2011	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00900/AM11/	RLA File :03/95/040/00899/AM11/	Lic.No/Date:0310615206 10.02.2011	Defer Date:09.08.2011
	Decision : The Committee noted that on-line data have not been received. The Committee decided to remind again NIC to send on-line data and remind again the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 28.06.2011.			

112	Case No.:23/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00906/AM11/	RLA File :04/24/040/00297/AM11/	Lic.No/Date:0410121519 10.02.2011	Defer Date:09.08.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 09.08.2011.				

113	Case No.:22/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00905/AM11/	RLA File :04/24/040/00244/AM11/	Lic.No/Date:0410121548 11.02.2011	Defer Date:09.08.2011
Decision : The Committee noted that the firm applied for ratification of norms for export of 1 set of 206/28 TPH boiler. On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011: - 1. The details of the Auxiliaries to be exported with quantity in number. 2. Inputs required for the manufacture of Auxiliaries. 3. Serial no 9 & 11 of SDL export product wise. 4. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel. 5. Types & specification of item no 7 of import				

114	Case No.:30/1/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00913/AM11/	RLA File :07/24/040/00441/AM11/	Lic.No/Date:0710077335 11.02.2011	
Decision : As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Empty weights of 4050 Kgs., 8000 Kgs. & 500 Kgs., may be specified with the quantities of export products at S.No. 1, 2 & 3 respectively. 2. Word” Relevant” may be prefixed with the description of import items at Sl. No. 1, 2, 3 & 6. 3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 324 Kgs. on net to net basis. 4. Quantities of import items at Sl. Nos. 2 & 6 may be allowed as 2522 Kgs., & 269 Kgs. respectively inclusive of 5 % wastage. 5. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 800 Kgs. inclusive of 0.5 % wastage. 6. Rest of the import items at Sl. No 4, 5 & 7 to 46 may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.				

	Case No.:48/1/81-ALC2/2011	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/81/050/00627/AM11/	RLA File :31/24/040/00224/AM11/	Lic.No/Date:3110046938 17.02.2011	

115	Decision : The Committee noted there is the similar application as was processed at licence no 3110042494 dt 23-03-10. As per the written comments of DHI received vide their U.O. Note No. 3(83)/10-TSW(B)/327 dated 15.06.2011, the Committee decided to ratify the norms of in respect of the subject advance authorization as under:- (i) The export weight is 162963 kg (370370 numbers). (ii) Import items of 182,520 kg of Alloy steel bar with wastage of 12%. The RLA may take necessary action accordingly.
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116	Case No.:32/1/80-ALC2/2011	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00915/AM11/	RLA File :07/24/040/00449/AM11/	Lic.No/Date:0710077436 18.02.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 06.06.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.			

117	Case No.: 24/1/80-ALC2/2011	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00907/AM11/	RLA File :34/24/040/00272/AM11/	Lic.No/Date:3410029389 21.02.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 18.04.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.			

118	Case No.: 31/1/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00914/AM11/	RLA File :07/24/040/00465/AM11/	Lic.No/Date:0710077482 21.02.2011	Defer Date:09.08.2011
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.			

119	Case No.: 33/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00916/AM11/	RLA File :07/24/040/00459/AM11/	Lic.No/Date:0710077483 21.02.2011	
	Decision : The Committee noted that items proposed by the firm for import are essential to assemble the export product. As per written comments of DIT received vide their U.O. Note No.17(45)/2011-IPHW dated 20.06.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

120	Case No.: 40/1/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00923/AM11/	RLA File :31/21/040/00369/AM11/	Lic.No/Date:3110047029 21.02.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 16.05.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.			

121	Case No.: 4/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00886/AM11/	RLA File :04/24/040/00298/AM11/	Lic.No/Date:0410122003 28.02.2011	Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 09.08.2011.			

122	Case No.: 13/1/80-ALC2/2011	Party Name:REVATHI EQUIPMENT LIMITED	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00896/AM11/	RLA File :32/24/040/00057/AM11/	Lic.No/Date:3210047081 28.02.2011	
	Decision : The Committee noted that the firm has applied for ratification of norms for export of blast hole drill rig. The item proposed for import are components. As per written comments of DHI received vide their U.O. Note No.3(11)/11-TSW(B)/333 dated 15.06.2011, the Committee decided to ratify the norms of import in respect of the subject advance authorization under GN-4. The Regional Authority may take necessary action accordingly.			

123	Case No.: 34/1/80-ALC2/2011	Party Name:VOLVO BUSES INDIA PVT.LTD,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00917/AM11/	RLA File :07/24/040/00488/AM11/	Lic.No/Date:0710077815 03.03.2011	
	Decision : The Committee deliberate the written comments of DHI received vide their U.O. Note No.3(92)/10-TSW(B)/292 dated 09.06.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- (i) Item no 1 to be deleted as it is procured indigenously as per information given at page 9 of application. (ii) Item no 2 of import amended as per request of the firm & suffixed “without compressor” & import allowed under GN-4. (iii) Item Item no 29 & 30 – Allowed subject to accountability clause. (iv) Item no 38 -Allowed with 5 % wastage as applied for with net content in export product The Regional Authority may take necessary action accordingly.			

124	Case No.:14/7/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00120/AM12/	RLA File :03/95/040/00923/AM11/	Lic.No/Date:0310619448 04.03.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

125	Case No.:30/7/80-ALC2/2011	Party Name:L&T – MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00136/AM12/	RLA File :03/95/040/00945/AM11/	Lic.No/Date:0310620136 08.03.2011	Defer Date:
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 22.06.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.			

126	Case No.:1/1/80-ALC2/2011	Party Name:MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00883/AM11/	RLA File :07/24/040/00492/AM11/	Lic.No/Date:0710078026 14.03.2011	Defer Date:09.08.2011
	Decision : The Committee noted that hard copy of firm's application has not been received from the R.A. despite repeated reminders. The Committee decided to remind R.A. to forward the forwarded the hard copy of firm's application failing which it will be presumed ratification of norm of the A.A. is not required to R.A. and the case will be closed on the part of NC. The case will be re-listed on 09.08.2011			

127	Case No.:2/1/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00884/AM11/	RLA File :07/24/040/00499/AM11/	Lic.No/Date:0710078027 14.03.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.			

	Case No.:5/1/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00887/AM11/	RLA File :03/94/040/01039/AM11/	Lic.No/Date:0310621239 15.03.2011	

128	Decision : As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weights of 17575 Kgs., 26600 Kgs., 430 Kgs., 13700 Kgs., 13700 Kgs., 6650 Kgs., 4400 Kgs., 400 Kgs., 4200 Kgs., 6200 Kgs., 3300 Kgs., 3400 Kgs., 1900 Kgs. & 9500 Kgs. May be specified with the quantities of each export products from Sl. No. 1 to 14 respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 1961 Nos. (1382 Kgs.) on net to net basis. 3. Quantity of import item at Sl. No. 2 may be allowed as 245 Nos. on net to net basis. However, the duty free weight of this item may be allowed as 21280.15 Kg inclusive of 3.5 % wastage as applied for. 4. Quantity of import item at Sl. No. 3 may be allowed as 219 Nos. (89.74 Kgs.) on net to net basis. 5. Quantity of import item at Sl. No. 4 may be allowed as 48 Nos. (23.5 Kgs.) on net to net basis. 6. Quantity of import item at Sl. No. 5 may be allowed as 64 Nos. (7.5 Kgs.) on net to net basis 7. Word “Relevant” may be prefixed with the description of import item at Sl. No. 6 and quantity of this item may be allowed as applied for i.e. 32664.3 Kgs. Inclusive of 4 % wastage. 8. Quantities of import items at Sl. Nos. 7, 8 & 9 may be allowed as 422 Kgs. Each. 9. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.

129	Case No.: 6/1/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status Deferred
	HQ File :01/80/050/00888/AM11/	RLA File :03/94/040/00831/AM11/	Lic.No/Date:0310621241 15.03.2011	Defer Date:09.08.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.			

130	Case No.: 7/1/80-ALC2/2011	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Closed
	HQ File :01/80/050/00889/AM11/	RLA File :34/21/040/00567/AM11/	Lic.No/Date:3410029628 15.03.2011	
	Decision : The Committee noted that firm’s application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorisation may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:8/1/80-ALC2/2011	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00890/AM11/	RLA File :34/21/040/00591/AM11/	Lic.No/Date:3410029629 15.03.2011	Defer Date:09.08.2011

131	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorisation may have been issued under GN-4. The Committee <u>accordingly decided to revert back the case to the concerned Regional Authority without any examination</u> for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007.		
	The Regional Authority may take necessary action accordingly.		

132	Case No.:12/1/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00894/AM11/	RLA File :05/24/040/00419/AM11/	Lic.No/Date:0510286112 15.03.2011	Defer Date:09.08.2011
	Decision : The Committee observed the weight of export product given in application and subsequent calculation furnished does not match. The Committee, therefore, decided that deficiency letter of DHI dated 16.06.2011 may be sent to the firm for seeking the information/documents and to re-list the case on 09.08.2011.			

133	Case No.:28/1/80-ALC2/2011	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00911/AM11/	RLA File :03/95/040/01007/AM11/	Lic.No/Date:0310622006 18.03.2011	
	Decision : As per written comments of DHI received vide their U.O. Note No.3(73)/09-TSW(B)/315 dated 15.06.2011, the Committee decided to ratify the norms of import of 7 numbers of bars of weight 5527 kg as applied for in respect of the subject advance authorization.			
	The Regional Authority may take necessary action accordingly.			

134	Case No.:36/1/80-ALC2/2011	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00919/AM11/	RLA File :04/24/040/00340/AM11/	Lic.No/Date:0410122687 21.03.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
	- Description of Export product may be modified as “ Elevators /Lifts Model No. B-PASS-AUTO PT 13/15-15- Qty. 12 Nos. & Model No. B-PASS-AUTO PT 10/10-15- Qty. 4 Nos. .” - Word “relevant” may be prefixed with the description of import items at Sl. Nos. 47 to 51. - Import items from S.No.1 to 53 may be allowed on net to net basis with accountability clause.			
	The Regional Authority may take necessary action accordingly.			

	Case No.:38/1/80-ALC2/2011	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Closed
	HQ File :01/80/050/00921/AM11/	RLA File :34/21/040/00648/AM11/	Lic.No/Date:3410029683 22.03.2011	

135	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorisation may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007.		
	The Regional Authority may take necessary action accordingly.		

136	Case No.:28/7/80-ALC2/2011	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00134/AM12/	RLA File :03/95/040/01024/AM11/	Lic.No/Date:0310622823 23.03.2011	Defer Date: 09.08.2011
	Decision : The Committee noted that the firm application has been sent to DIPP on 13.06.2011 for examination and comments. The Committee, therefore, decided to the case and to re-list the case on 09.08.2011.			

137	Case No.:9/7/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00115/AM12/	RLA File :52/24/040/00055/AM11/	Lic.No/Date:5210034632 24.03.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Products.			
	The Regional Authority may take necessary action accordingly.			

138	Case No.:7/7/80-ALC2/2011	Party Name:MUBEA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00113/AM12/	RLA File :31/24/040/00286/AM11/	Lic.No/Date:3110047773 08.04.2011	Defer Date:09.08.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011: -			
	1. Information in respect of Sl.No.9&11 of the Standard Deficiency Format. 2. The details of the accessories to be exported & the details of imported inputs required for the manufacture of the same.			

139	Case No.:1/4/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00036/AM12/	RLA File :05/24/040/00025/AM12/	Lic.No/Date:0510289309 02.05.2011	Defer Date:09.08.2011
	Decision : The Committee noted that hard copy of firm's application has not been received from the R.A. despite repeated reminders. The Committee decided to remind R.A. to forward the forwarded the hard copy of firm's application failing which it will be presumed ratification of norm of the A.A. is not required to R.A. and the case will be closed on the part of NC. The case will be re-listed on 09.08.2011			

140	Case No.: 31/7/80-ALC2/2011	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00137/AM12/	RLA File :03/94/040/00116/AM12/	Lic.No/Date:0310629958 06.05.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Total net weight of export products may be specified as 114.2 MT. 2. Import items from Sl. Nos. 1 to 171 may be allowed as per GN-4 for Engineering products. The Regional Authority may take necessary action accordingly.			

141	Case No.: 8/7/80-ALC2/2011	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00114/AM12/	RLA File :05/24/040/00041/AM12/	Lic.No/Date:0510290250 10.05.2011	Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.			

142	Case No.: 39/7/80-ALC2/2011	Party Name:TCF NADI INDUSTRIAL FANS PRIVATE LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00145/AM12/	RLA File :04/24/040/00348/AM11/	Lic.No/Date:0410123942 10.05.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

143	Case No.: 40/7/80-ALC2/2011	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00146/AM12/	RLA File :04/24/040/00352/AM11/	Lic.No/Date:0410123981 10.05.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Export product falls under the list of SCOMET items and would require export Licence. 2. Quantity of import item at S.No.1 may be allowed as 2616 Mtrs. (1575 Kgs.) inclusive of 2% wastage. 3. Word "relevant" may be prefixed with the description of import items at Sl. Nos. 2 & 5. 4. Quantities of import items at S.No.2, 3 & 5 may be allowed as 1.02 Kgs./Kg content in the export product as claimed by the firm. 5. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 14 Kgs. on net to net basis. The Regional Authority may take necessary action accordingly.			

144	Case No.: 42/7/80-ALC2/2011	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00148/AM12/	RLA File :31/83/040/00002/AM12/	Lic.No/Date:3110048061 10.05.2011	Defer Date:09.08.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011: - - Information in respect of Sl.No.9 & 11 of the Standard Deficiency Format. - The details of the Accessories to be exported & the details of imported inputs required for the manufacture of the same.			

145	Case No.: 32/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00138/AM12/	RLA File :11/24/040/00009/AM12/	Lic.No/Date:1110024726 11.05.2011	Defer Date:09.08.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011: - - Information in respect of Sl.No.11 of the Standard Deficiency Format. - Some of the items proposed for import are not multiple of 5, the quantity of export. Firm to clarify.			

146	Case No.: 33/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00139/AM12/	RLA File :11/24/040/00004/AM12/	Lic.No/Date:1110024727 11.05.2011	Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 22.06.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.			

147	Case No.: 34/7/80-ALC2/2011	Party Name:ACCURATE INDUSTRIAL CONTROLS PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00140/AM12/	RLA File :31/21/040/00017/AM12/	Lic.No/Date:3110048095 11.05.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Quantities of import items at Sl. No. 3, 12, 13, 14, 40 & 41 may be allowed as applied for being less than 1 % of FOB value of exports. - Rest of the import items at Sl .Nos. 1, 2, 4 to 11, 15 to 39 & 42 to 44 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl. No. 15 may be allowed as 1125 meters. The Regional Authority may take necessary action accordingly.			

148	Case No.: 10/7/80-ALC2/2011	Party Name:MACAWBER BEEKAY PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00116/AM12/	RLA File :05/24/040/00046/AM12/	Lic.No/Date:0510290507 12.05.2011	Defer Date:09.08.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011: - 1. Information in respect of Sl.No.11 of the Standard Deficiency Format for item No.2 of import.			

149	Case No.: 38/7/80-ALC2/2011	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00144/AM12/	RLA File :07/24/040/00047/AM12/	Lic.No/Date:0710079218 18.05.2011	Defer Date:09.08.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 22.06.2011. However, the Committee also decided to forward the firm's application to DIPP for examination and comments. The case may be re-listed on 26.07.2011.			

150	Case No.: 37/7/80-ALC2/2011	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00143/AM12/	RLA File :07/24/040/00002/AM12/	Lic.No/Date:0710079300 19.05.2011	Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 22.06.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.			

151	Case No.: 15/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00121/AM12/	RLA File :04/24/040/00046/AM12/	Lic.No/Date:0410124251 20.05.2011	Defer Date:09.08.2011
	Decision : On the recommendation of the representative of DHI, the Committee decided that the firm may be asked to submit Sl no 11 of SDL giving specific items to be manufactured out of the raw material & their dimension. The case may be re-listed on 09.08.2011.			

152	Case No.: 16/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00122/AM12/	RLA File :04/24/040/00045/AM12/	Lic.No/Date:0410124249 20.05.2011	Defer Date:09.08.2011
	Decision : On the recommendation of the representative of DHI, the Committee decided that the firm may be asked to submit Sl no 11 of SDL giving specific items to be manufactured out of the raw material & their dimension. The case may be re-listed on 09.08.2011.			

	Case No.: 36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
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153	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:09.08.2011
	Decision : On the recommendation of the representative of DHI, the Committee decided that the firm may be asked to submit Sl no 11 of SDL giving specific items to be manufactured out of the raw material & their dimension. The case may be re-listed on 09.08.2011.			

	Case No.:17/7/80-ALC2/2011	Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED.	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00123/AM12/	RLA File :02/24/040/00031/AM12/	Lic.No/Date:0210159701 31.05.2011	Defer Date:09.08.2011
154	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format. 2. Separate quantities of MS Plates & MS Angles/Channels for import item at Sl. No. 2.			

	Case No.:29/7/80-ALC2/2011	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
155	HQ File :01/80/050/00135/AM12/	RLA File :05/24/040/00014/AM12/	Lic.No/Date:0510292236 31.05.2011	Defer Date:09.08.2011:
	Decision : The Committee noted that the firm's application has been sent to DIT on 23.06.2011 for examination and comments. The Committee, therefore, decided to await the comments of DIT and to re-list the case on 09.08.2011.			

	Case No.:35/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
156	HQ File :01/80/050/00141/AM12/	RLA File :03/95/040/00125/AM12/	Lic.No/Date:0310633816 31.05.2011	Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 22.06.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.			

	Case No.:1/7/80-ALC2/2011	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
157	HQ File :01/80/050/00107/AM12/	RLA File :09/24/040/00119/AM12/	Lic.No/Date:0910046990 03.06.2011	Defer Date:09.08.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 09.08.2011.			

	Case No.:2/7/80-ALC2/2011	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:7/80- ALC2/2011 28.06.2011	Status: Deferred
158	HQ File :01/80/050/00108/AM12/	RLA File :05/23/040/00066/AM12/	Lic.No/Date:0510292671 06.06.2011	Defer Date:09.08.2011

Decision : The representative of the DHI informed the Committee that they received the firm's application on 22.06.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.

159	Case No.:3/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00109/AM12/	RLA File :05/23/040/00049/AM12/	Lic.No/Date:0510292672 06.06.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

160	Case No.:4/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00110/AM12/	RLA File :05/23/040/00053/AM12/	Lic.No/Date:0510292673 06.06.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

161	Case No.:5/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00111/AM12/	RLA File :05/23/040/00059/AM12/	Lic.No/Date:0510292674 06.06.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

162	Case No.:6/7/80-ALC2/2011	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00112/AM12/	RLA File :05/24/040/00080/AM12/	Lic.No/Date:0510292689 07.06.2011	Defer Date09.08.2011
	Decision : The Committee noted that the firm's application has been sent to DIT on 23.06.2011 and the case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.			

163	Case No.:11/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00117/AM12/	RLA File :04/24/040/00065/AM12/	Lic.No/Date:0410124734 08.06.2011	Defer Date09.08.2011

Decision : The representative of the DHI informed the Committee that they received the firm's application on 22.06.2011 and the case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.

164	Case No.:12/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00118/AM12/	RLA File :04/24/040/00067/AM12/	Lic.No/Date:0410124735 08.06.2011	Defer Date:09.08.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 22.06.2011 and the case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.			

165	Case No.:13/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00119/AM12/	RLA File :03/95/040/00126/AM12/	Lic.No/Date:0310635194 09.06.2011	Defer Date09.08.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 22.06.2011 and the case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.			

166	Case No.:18/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00124/AM12/	RLA File :04/24/040/00317/AM11/	Lic.No/Date:0410124882 13.06.2011	Defer Date09.08.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 09.08.2011.			

167	Case No.:19/7/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00125/AM12/	RLA File :05/24/040/00090/AM12/	Lic.No/Date:0510293230 13.06.2011	Defer Date09.08.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 09.08.2011.			

168	Case No.:20/7/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00126/AM12/	RLA File :05/23/040/00102/AM12/	Lic.No/Date:0510293271 14.06.2011	Defer Date09.08.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 09.08.2011.			

169	Case No.:21/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00127/AM12/	RLA File :05/23/040/00085/AM12/	Lic.No/Date:0510293452 15.06.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

170	Case No.:22/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00128/AM12/	RLA File :05/23/040/00086/AM12/	Lic.No/Date:0510293456 15.06.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

171	Case No.:23/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Approved
	HQ File :01/80/050/00129/AM12/	RLA File :05/23/040/00087/AM12/	Lic.No/Date:0510293460 15.06.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

172	Case No.:24/7/80-ALC2/2011	Party Name:SDL AUTO P.LTD.	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00130/AM12/	RLA File :05/24/040/00094/AM12/	Lic.No/Date:0510293520 15.06.2011	Defer Date09.08.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to Technical Authorities for examination and submission of comments. The case may be re-listed on 09.08.2011.			

173	Case No.:25/7/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00131/AM12/	RLA File :03/94/040/00192/AM12/	Lic.No/Date:0310636369 15.06.2011	Defer Date09.08.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011: - 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format.			

174	Case No.:26/7/80-ALC2/2011	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00132/AM12/	RLA File :05/24/040/00079/AM12/	Lic.No/Date:0510293596 16.06.2011	Defer Date09.08.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIT for examination and submission of comments. The case may be re-listed on 09.08.2011.			

175	Case No.:27/7/80-ALC2/2011	Party Name:GLOBAL OPHTHALMIC PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00133/AM12/	RLA File :04/24/040/00044/AM12/	Lic.No/Date:0410125060 17.06.2011	Defer Date09.08.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to C&PC for examination and submission of comments. The case may be re-listed on 09.08.2011.			

176	Case No.:41/7/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80-ALC2/2011 28.06.2011	Status: Deferred
	HQ File :01/80/050/00147/AM12/	RLA File :05/23/040/00111/AM12/	Lic.No/Date:0510293870 20.06.2011	Defer Date09.08.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 09.08.2011.			

S.No.129

Case No. A/R-63	M/s. Thyssenkrup Industries India Ltd.,	F.No.01/80/50/ 01852/AM09/DES.I	Lic.No. & Date
Meeting No. 07/12		RA F.No.31/21/040/00399/Am09	3110037568
Date: 28.06.2011		Ratification of norms	dt.03.03.2009

The Committee noted that the comments of RA & NIC are still awaited and decided to send a reminder to them for comments. The case may be re-listed on 09.08.2011.

S.No.130

Case No.A/R-75	M/s. Dee Development Engineers Pvt. Ltd.,	HQ F.No.01/80/50/00160/AM08/DES-I	Lic. Nos. & Date
Meeting No. 07/12		RLA F.No.05/24/04000175/AM08	0510205473
Date: 28.06.2011		Deletion of condition in MTR / No. in different advance authorizations	dt.27.06.2007

The Committee noted that R.A. was asked to give copy of earlier NC decision but have not furnished. The Committee, therefore, decided to remind R.A. to furnish their comments and to re-list the case on 09.08.2011.

S.No.131

Case No. A/R- 79	M/s. Precihole Machine Tools Pvt. Ltd.,	F.No. 01/80/50/ 00085/AM10/DES.I	Lic.No. & Date
Meeting No. 07/12		RA F.No.03/95/040/00989/AM09	0310511441
Date: 28.06.2011		Ratification of norms	dt.13.03.2009

The Committee noted that the case has been ratified in the Meeting No. 46/10 dated 16.02.2010 and necessary clarification has been issued to the firm and decided in the Meeting No. 04/12 dated 17.05.2011. Therefore, the

case has been withdrawn.

S.No.132

Case No. A/R- 81	M/s. Bharat Heavy	F.No. 01/80/50/ 00184/AM09/DES-I	Lic.No. & Date
Meeting No. 07/12	Electricals Ltd.,	RA F.No.11/24/040/00059/AM08	1110016748
Date: 28.06.2011	Bhopal	Revision of norms	dt.04.02.2008

The representative of the DHI informed the Committee that they received the firm's representation and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.08.2011.

Sl.No.133

Case No. A/R- 78	M/s. Botil Oil Tools	HQ F.No.01/80/50/00918/AM09/DES-I	Lic. No. & Date
Meeting No. 07/12	India Pvt. Ltd.,	RLA No.05/24/040/00940/AM08	0510217768
Date: 28.06.2011		Revision of norms	dt.12.03.2008

The representatives of the firm Shri H.S. Walia, Jt. General Manager & Sh. K. Chandra Sekharan, Dy. General Manager (Commercial) appeared before the Committee for personal hearing and explained their case. They stated item No. 7 to 12 (Tubulars) have not been imported and therefore requested to re-fix the norms. The Committee noted that the firm had not imported item No. 7 to 12. The Committee, therefore, decided to return the case to R.A. for necessary action.

The Regional Authority may take necessary action accordingly.

Sl.No.134

Case No. A/R- 79	M/s. Botil Oil Tools	HQ F.No.01/80/50/01157/AM09/DES-I	Lic. No. & Date
Meeting No. 07/12	India Pvt. Ltd.,	RLA No.05/24/040/00435/AM09	0510228787
Date: 28.06.2011		Revision of norms	dt.03.10.2008

The representatives of the firm Shri H.S. Walia, Jt. General Manager & Sh. K. Chandra Sekharan, Dy. General Manager (Commercial) appeared before the Committee for personal hearing and informed that the said advance authorization has been surrendered to R.A. The Committee, therefore, decided to close the case on the part of NC-I..

The Regional Authority may take necessary action accordingly.

Sl.No.135

Case No. A/R- 88	M/s. Botil Oil Tools	HQ F.No.01/80/50/00512/AM10/DES-I	Lic. No. & Date
Meeting No. 07/12	India Pvt. Ltd.,	RLA No.05/23/040/00093/AM10	0510252255
Date: 28.06.2011		Revision of norms	dt.10.11.2009

The representatives of the firm Shri H.S. Walia, Jt. General Manager & Sh. K. Chandra Sekharan, Dy. General Manager (Commercial) appeared before the Committee for personal hearing and explained their case. They have requested to consider their case under Norms SL.No.C-1624 (Float Shoes – Export item No. 2,3 & 5) & Sl. No. C-1628 (Float Collar – Export item No. 1 & 4). The Committee deliberated the case and decided to return the case to R.A. to take necessary action under SION C-1624 and C-1628.

The Regional Authority may take necessary action accordingly.

Sl.No.136

Case No. A/R- 89	M/s. Botil Oil Tools	HQ F.No.01/80/50/00648/AM10/DES-I	Lic. No. & Date
Meeting No. 07/12	India Pvt. Ltd.,	RLA No.05/23/040/00145/AM10	0510255715
Date: 28.06.2011		Revision of norms	dt.06.01.2010

The representatives of the firm Shri H.S. Walia, Jt. General Manager & Sh. K. Chandra Sekharan, Dy. General Manager (Commercial) appeared before the Committee for personal hearing and explained their case. They requested that to consider the case under Norms SL.No.1624 (Float Shoes – Export item No.1,3, 5, 7, 9 & 11) &

Sl. No. C-1628 (Float Collar – Export item No. 2, 4, 6, 8 10 to 12) The Committee deliberated the case and decided to return the case to R.A. to take necessary action under SION C-1624 and C-1628.

The Regional Authority may take necessary action accordingly.

Sl.No.137

Case No. A/R- 90	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00535/AM10/DES-I	Lic. No. & Date
Meeting No. 07/12		RLA No.05/23/040/00099/AM10	0510252923
Date: 28.06.2011		Revision of norms	dt.19.11.2009

The representative of the firm Shri H.S. Walia, Jt. General Manager & Sh. K. Chandra Sekharan, Dy. General Manager (Commercial) appeared before the Committee for personal hearing and explained their case. They requested that to consider the case under Norms SL.No.1624 (Float Shoes – Export item No.1) & Sl. No. C-1628 (Float Collar – Export item No. 2 to 5) & C-1625 (For Stage Cementing Collar Export item No. 6 & 7). The Committee deliberated the case and decided to return the case to R.A. to take necessary action under SION C-1624; C-1628 & C-1625.

The Regional Authority may take necessary action accordingly.

S.No.138

Case No. A/R- 133	M/s. Bharat Heavy Electricals Ltd., Trichirapalli	HQ F.No.01/80/50/01567/AM09/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.04/24/040/00183/AM09	0410100820
Date: 28.06.2011		Ratification of norms	dt.15.12.2008

The Committee decided to forward a copy of firm's reply dated 25.04.2011 again to DHI for deletion of item No. 6 i.e. S.S. Round description for examination and comments. The case may be re-listed on 09.08.2011.

S.No.139

Case No. A/R- 134	M/s. Bharat Heavy Electricals Ltd., Trichirapalli	HQ F.No.01/80/50/00587/AM10/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.04/24/040/00188/AM09	0410109500
Date: 28.06.2011		Ratification of norms	dt.18.11.2009

The Committee noted that the firm has requested vide their letter dated 25.04.2011 that the import item No. 5 may be deleted which was sought by the firm. The Committee, therefore, decided DHI may examine the case and furnish their comments. The case may be re-listed on 09.08.2011.

S.No.140

Case No. A/R- 135	M/s. GEA BGR Energy System India Ltd., Chennai	HQ F.No.01/80/50/00442/AM10/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.04/24/040/00163/AM10	0410108335
Date: 28.06.2011		Ratification of norms	dt.09.10.2009

The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 09.08.2011.

S.No.141

Case No. A/R- 136	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.61/24/040/00020/AM10	6110000343
Date: 28.06.2011		Ratification of norms	dt.19.08.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 09.08.2011

S.No.142

Case No. A/R-138	M/s. Bharat Heavy Electricals Ltd.,	HQ F.No.01/80/50/00326/AM10/DES.I	Lic. No. & date
Meeting No. 07/12	Trichirapalli	RA.F.No.04/24/040/00105/AM10	0410107118
Date: 28.06.2011		Ratification of norms	dt.21.08.2009

The Committee noted that the firm has requested vide their letter dated 25.04.2011 that the import item No. 5 may be deleted which was sought by the firm. The Committee, therefore, decided DHI may examine the request and furnish the comments. The case may be re-listed on 09.08.2011.

S.No.143

Case No. A/R-132	M/s. Enmas GB Power Systems	HQ F.No.01/80/050/00102/AM10/DES.I	Lic. No. & date
Meeting No. 07/12	Projects Ltd., Chennai	HQ F.No.01/80/050/00365/AM10/DES-I	
		RA.F.No.04/24/040/00323/Am08	0410104770
Date: 28.06.2011		Ratification of norms	dt.21.05.2009 & 0410107592 dt.07.09.2009

The Committee noted that the firm has sought clarification from R.A. and informed vide letter dated 16.06.2011 that the above said Advance Authorization may be ratified without clubbing. The Committee therefore decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 09.08.2011.

S.No.144

Case No.A/R-143	M/s. Diamond Engineering (Chennai) Pvt. Ltd.,	HQ F.No.01/80/050/00594/AM08/ DES-I	Lic.No. & Date
Meeting No. 07/12	Chennai	RA F.No.04/24/040/00276/AM08	0410092211
Date: 28.06.2011		Ratification of norms	dt.20.11.2007

The Committee noted that R.A. has informed vide their letter dated 10.06.2011 that the firm has applied for Advance Authorization for import raw materials and component separately. The details and copy of Chartered Engineer certificate have also been received from the firm. The Committee, therefore, decided to examine the case on file and to re-list the case on 09.08.2011.

S.No.145

Case No.A/R-144	M/s. Diamond Engineering (Chennai) Pvt. Ltd.,	HQ F.No.01/80/050/00338/AM09/ DES-I	Lic.No. & Date
Meeting No. 07/12	Chennai	RA F.No.04/24/040/00404/AM08	0410094622
Date: 28.06.2011		Ratification of norms	dt.19.03.2008

The Committee noted that R.A. has informed vide their letter dated 10.06.2011 that the firm has applied for Advance Authorization for import raw materials and component separately. The details and copy of Chartered Engineer certificate have also been received from the firm. The Committee, therefore, decided to examine the case on file and to re-list the case on 09.08.2011.

S.No.146

Case No.A/R-145	M/s. Diamond Engineering (Chennai) Pvt. Ltd.,	HQ F.No.01/80/162/00884/AM08/ DES-I	Lic.No. & Date
Meeting No. 07/12	Chennai	RA F.No.04/24/040/00163/AM08	0410090764
Date: 28.06.2011		Ratification of norms	dt.29.08.2007

The Committee noted that R.A. has informed vide their letter dated 10.06.2011 that the firm has applied for Advance Authorization for import raw materials and component separately. The details and copy of Chartered

Engineer certificate have also been received from the firm. The Committee, therefore, decided to examine the case on file and to re-list the case on 09.08.2011.

S.No.147

Case No.A/R-146	M/s. Diamond	HQ F.No.01/80/050/00178/AM08/ DES-I	Lic.No. & Date
Meeting No. 07/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00086/AM08	0410089961 dt.14.06.2007
Date: 28.06.2011	Chennai	Ratification of norms	

The Committee noted that R.A. has informed vide their letter dated 10.06.2011 that the firm has applied for Advance Authorization for import raw materials and component separately. The details and copy of Chartered Engineer certificate have also been received from the firm. The Committee, therefore, decided to examine the case on file and to re-list the case on 09.08.2011.

S.No.148

Case No.A/R-147	M/s. Diamond	HQ F.No.01/80/050/00617/AM09/ DES-I	Lic.No. & Date
Meeting No. 07/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00032/AM08	0410096034 dt.26.05.2008
Date: 28.06.2011	Chennai	Ratification of norms	

The Committee noted that R.A. has informed vide their letter dated 10.06.2011 that the firm has applied for Advance Authorization for import raw materials and component separately. The details and copy of Chartered Engineer certificate have also been received from the firm. The Committee, therefore, decided to examine the case on file and to re-list the case on 09.08.2011.

S.No.149

Case No.A/R-148	M/s. Diamond	HQ F.No.01/80/050/00832/AM09/ DES-I	Lic.No. & Date
Meeting No. 07/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00115/AM09	0410097812 dt.07.08.2008
Date: 28.06.2011	Chennai	Ratification of norms	

The Committee noted that R.A. has informed vide their letter dated 10.06.2011 that the firm has applied for Advance Authorization for import raw materials and component separately. The details and copy of Chartered Engineer certificate have also been received from the firm. The Committee, therefore, decided to examine the case on file and to re-list the case on 09.08.2011.

S.No.150

Case No. A/R-164	M/s. Fedders Lloyd Corporation	HQ F.No.01/80/50/00953/AM08/DES.I	Lic. No. & date
Meeting No. 07/12	LTd.,	RA.FNo.05/24/040/00517/AM08	0510210266 dt.09.10.2007
Date: 28.06.2011		Amendment of export product	

As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided the description of export products and their quantities of export may be modified the subject advance authorization as under:-

Equipments for Scaffoldings containing 190.47 MT of Mild Steel ERW Pipes namely

- a. Kwikstage Standard- 5 MT
- b. Kwikstage Ledger- 5 MT.
- c. Quick Lock Vertical- 115 MT
- d. Quick Lock Quick Lock- 115 MT

The Regional Authority may take necessary action accordingly.

S.No.151

Case No. A/R-188	M/s. Ingersoll Rand (India) Ltd., Mumbai	HQF.No.01/80/162/00453/AM01/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.03/24/040/00396/AM04	0310045622 dt.18.07.2000
Date: 28.06.2011		Request for restoration of import items under Sl. No.16, 17(a) (b) and (c) and 19 of ratification	

The Committee noted that R.A. has not furnished certain details to this Office letter dated 20.04.2011. The Committee, therefore, decided to remind R.A. to furnish the requisite information and to re-list the case on 09.08.2011.

S.No.152

Case No. A/R-01	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00419/AM10/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.11/24/040/00016/AM10	1110021021 dt.08.09.2009
Date: 28.06.2011		Ratification of norms	

The Committee observed that the firm has not replied to this office letter dated 27.05.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 09.08.2011.

S.No.153

Case No. A/R-13	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00785/AM10/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.03/94/040/00986/AM10	0310561988 dt.225.02.2010
Date: 28.06.2011		Ratification of norms	

The Committee noted that the firm has now informed vide their letter dated 10.03.2011 that CIF value of item no 33 has been changed to Rs 2,18,40,000/-. Earlier it was Rs 10.76 crores. On the recommendation of the representative of DHI, the Committee decided to ask the firm to give justification of this drastic change in price with documentary evidence of earlier price & present price. The firm may also be asked to submit sl no 3,4,5 & 11 of SDL which was sought earlier & has not yet been submitted. The case may be re-listed on 09.08.2011.

S.No.154

Case No. A/R-14	M/s. Paharpur Cooling Towers LTd.,	HQF.No.01/80/050/00815/AM10/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.02/24/040/00198/AM10	0210137059 28.01.2010
Date: 28.06.2011		Ratification of norms	

As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided that the content of "PVC V Bar" in the export product may be corrected to 150.88 MT and accordingly, Advance Authorization may be ratified as under:

1. Words "Containing 38.80 MT of PVC sheet and 150.58 MT of PVC V Bar" to be suffixed with the description of export product.
2. Quantities of import items at S.Nos. 1 & 2 to be allowed as applied for i.e. 40.74 MT and 142.3 MT respectively as per SION C- 1708.

The Regional Authority may take necessary action accordingly.

S.No.155

Case No. A/R-15	M/s. The Saraswati	HQF.No.01/80/050/00044/AM11/DES.I	Lic. No. & date
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Meeting No. 07/12	Industrial Syndicate Ltd.,	RA.FNo.05/24/040/00014/AM11	0510262671 dt.20.04.2010
Date: 28.06.2011		Ratification of norms	

As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided to modify the norms to be carried out in the ratified norms in respect of the subject advance authorization as under:-

1. Total weights of export products at Sl. No. 9, 18, 26 & 34 put together to be specified as 7126 Kgs.
2. Total quantity of import items at Sl. No 12, 21, 29, 37, 48 & 59 (SAW Welding Wire) put together to be allowed as 2091 Kgs.
3. Total quantity of import items at Sl. No 13, 22, 30, 38, 49 & 60 (SAW Flux) put together to be allowed as 2091 Kgs

The Regional Authority may take necessary action accordingly.

S.No.156

Case No. A/R-16	M/s. The Solo Manufacturing Pvt. Ltd.,	HQF.No.01/80/050/00398/AM10/DES.I	Lic. No. & date
Meeting No. 07/12		RA.FNo.05/24/040/00313/AM10	0510249709 dt.22.09.2009
Date: 28.06.2011		Ratification of norms	

The Committee noted that the firm's representation of dated 29-01-11 has been examined by the representative of DHI. The weight of imported casting is 2.5 kg & the export weight is 1.7 Kg resulting in wastage of 47 %. In view of the decision taken by the Norms Committee in the Meeting No. 2/12 dated 03.05.2011 pertaining to a similar case in Advance Authorization No. 0510264643 dated 03.05.201, the Committee decided to amend the written comments of DHI received vide their U.O. Note 3(30/08-TSW(B) dated 09.03.2011 and allow duty free import of 31,000 numbers of casting of weight 72,725 kg in respect of the subject advance authorization.

The RLA may take necessary action accordingly.

S.No.157

Case No. A/R-17	M/s. The Saraswati Industrial Syndicate Ltd., New Delhi	HQF.No.01/80/050/00395/AM09/DES.I	Lic. No. & date
Meeting No. 07/12		RA.FNo.05/24/040/00877/AM08	0510216481 dt.15.02.2008
Date: 28.06.2011		Ratification of norms	

The Committee noted that firm has not furnished any additional information and therefore, decided to stand by its earlier decision.

S.No.158

Case No. A/R-18	M/s. Theyssenkrup Industries India Pvt. Ltd., Pune	HQF.No.01/80/050/00022/AM11/DES.I	Lic. No. & date
Meeting No. 07/12		RA.FNo.31/24/040/00198/AM10	3110041936 dt.15.02.2010
Date: 28.06.2011		Ratification of norms	

The Committee noted that the firm has represented & requested for allowing import of items which were earlier deleted. On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011: -

1. Sr no 14 to 16 of list of import & export- The import & export items are same & the firm has not submitted any new information and decided to furnish complete information

2. Item no 17 & 21 of list of import & export- The firm may be asked to submit specific supporting documents in support of change in export weight.

S.No.159

Case No. A/R-19	M/s. The	HQF.No.01/80/050/00033/AM11/DES.I	Lic. No. & date
Meeting No. 07/12	Saraswati Industrial	RA.F.No.05/24/040/00550/AM11	0510262337 dt.13.04.2010
Date: 28.06.2011	Syndicate Ltd.,	Ratification of norms	

As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided the following modification may be carried out in the ratified norms in respect of the subject advance authorization :-

1. Net empty weights of export products at Sl. No. 3 & 4 to be modified as 100.331 MT & 100.331 MT respectively.
2. Total weight of import items at Sl. No 15 & 28 put together to be allowed as 23260 kgs. inclusive of 2 % wastage.

The Regional Authority may take necessary action accordingly.

S.No.160

Case No. A/R-20	M/s. Marks Pryor Marketing	HQF.No.01/80/050/00827/AM10/DES.I	Lic. No. & date
Meeting No. 07/12	Technology Pvt. LTd.,	RA.F.No.31/24/040/00213/AM10	3110042306 dt.10.03.2010
Date: 28.06.2011		Ratification of norms	

The Committee note that the firm's representation has been sent to DHI on 27.05.2011 for examination and comments. The case may be re-listed on 09.08.2011.

S.No.161

Case No. A/R-21	M/s. Bharat Heavy Electricals	HQF.No.01/80/050/01319/AM09/DES.I	Lic. No. & date
Meeting No. 07/12	LTd., Haridwar	RA.F.No.61/24/040/00053/AM09	6110000244 dt.19.11.2008
Date: 28.06.2011		Ratification of norms	

As per the written comments of DHI received vide their U.O. Note No. 3(60)/09-TSW(B)/343 dated 14.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as per earlier written comments of DHI vide their U.O. Note No. 3(12)/2008-TSW(B)/188 date 07.08.2008 on repeat basis as per firm Advance Authorization No. 6110000129 dated 25.01.2008 ratified in Norms Committee Meeting No. 21/09 held on dated 19.08.2008 (copy enclosed).

The RLA may take necessary action accordingly.

S.No.162

Case No. A/R-22	M/s. Dee Development Engineers Limited, Haryana	HQF.No.01/80/050/00486/AM09/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.05/24/040/00830/AM08	0510222177 dt.16.06.2008
Date: 28.06.2011		Ratification of norms	

As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided as items of exports & imports have been amended as per the Amendment Sheet No. 2, Norms may be amended in respect of the subject advance authorization as under:-

1. Net export weight of 118 MT containing 103.95 MT of imported inputs to be specified with the quantity of export product.
2. Word “relevant” to be prefixed with the descriptions of import items at S.No.1, 2, 3 & 4.
3. Quantities of import items at S.No.1, 2, 3 & 4 to be allowed as 14.54 MT, 4.85 MT, 48.5 MT & 20.4 MT respectively inclusive of 2% wastage.
4. Import items from Sl. No. 5 to 13 & 15 may be allowed on net to net basis with accountability clause.
5. Import item at Sl. No. 14 to be allowed as per policy for spares.

The Regional Authority may take necessary action accordingly.

S.No.163

Case No. A/R-23	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00232/AM11/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.61/24/040/00024/AM11	6110000457 dt.17.06.2010
Date: 28.06.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 09.08.2011.

S.No.164

Case No. A/R-24	M/s. Thermax Ltd.,	HQF.No.01/80/050/00017/AM11/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.31/24/040/00160/AM10	3110041115 dt.17.12.2009
Date: 28.06.2011		Ratification of norms	

The Committee noted that the request of the firm for correction in Sl. No. 3 & 4 of the import items and decided to revise the ratification as follows:-

- (i) Item. No. 3 Plate Carbon Steel Plate – The firm has proposed import of 63538 kg with out any wastage as stated by the firm during application. May be allowed above quantity.
- (ii) Item no 4 Test plate- Firm has not given calculation of the requirement of import supported by document. May be deleted.

However, the request for revision of decision pertaining to Item No. 3 & 4 above has not been agreed to as no new/additional information provided by the firm.

The RLA may take necessary action accordingly.

S.No.165

Case No. A/R-25	M/s. Standard Radiators Instruments Pvt. Ltd.,	HQF.No.01/80/050/00343/AM11/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.34/24/040/00064/AM11	3410027717 dt.16.08.2010
Date: 28.06.2011		Ratification of norms	

As per written comments of DIPP received vide their U.O. Note dated 28.06.2011, the Committee decided that the quantity of import items at Sl. No. 5, 6 & 7 may be corrected and after taking clue from SION C-1891, total quantity of import items at Sl. No. 5, 6 & 7 put together to be allowed within 5% of FOB value of exports.

The Regional Authority may take necessary action accordingly.

S.No.166

Case No. A/R-26	M/s. The Saraswati Indsutrial Syndicates Ltd.,	HQF.No.01/80/050/00589/AM10/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.05/24/040/00387/AM10	0510254039 dt.07.12.2009

Date: 28.06.2011	Ratification of norms
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The Committee decided to forward a copy of complete reply to DIPP and to re-list the case on 09.08.2011.

Case No. A/R-32	M/s. Driplex Water Engineering Ltd., New Delhi	HQF.No.01/80/050/00128/AM11/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.05/23/040/00012/AM11	0510263163 dt.28.04.2010
Date: 28.06.2011		Ratification of norms	

The Committee noted that the firm's representation has been sent to DHI on 22.06.2011 for examination & comments. The Committee decided to defer the case and to re-list the case on 09.08.2011.

Case No. A/R-33	M/s. Teksons Ltd.,	HQF.No.01/80/050/00046/AM10/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.03/95/040/00757/AM07	0310399654 dt.15.09.2006
Date: 28.06.2011		Ratification of norms	

On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011: -

1. Information in respect of Sl.No.3,4,5 &11 of the Standard Deficiency Format.

Case No. A/R-34	M/s. The Sarawati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00062/AM11/DES.I	Lic. No. & date
Meeting No. 07/12		RA.F.No.05/24/040/00019/AM11	0510262876 dt.23.04.2010
Date: 28.06.2011		Ratification of norms	

The Committee noted that the firm's representation has been sent to DIPP on 22.06.2011 for examination & comments. The Committee decided to defer the case and to re-list the case on 09.08.2011.

S.No.26

Case No. C - 14	M/s. MSS India Pvt. Ltd.,	F.No. 01/80/162/ 00143/AM11/DES.I
Meeting No. 07/12		Fixation of ad-hoc wastage norms for "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Busbars. Machined & Forged Components. Battery Charger / Transformer".
Date: 28.06.2011		

The Committee noted that a team is going to visit the firm's manufacturing plant. The Committee, therefore, decided to await the report and to re-list the case on 09.08.2011.

S.No.27

Case No.C-04	M/s. Kusalava International Ltd.,	HQ F.No.01/80/162/00021/AM10/DES.I
Meeting No. 07/12		Fixation of Standard Input Output Norms (SION) for the export of "Cylinder Liners"
Date: 28.06.2011		

The Committee noted that M/s Shriram Automotice Products Pvt. Ltd., New Delhi has informed that they are a trading organization and do not manufacture cylinder liners. Therefore, they are not in a position to fill up necessary data. However, they have submitted export data of Cylinder liners and copies of 3 latest shipping bills of Cylinder liners. Further M/s Shriram Automotice Product Pvt. Ltd. informed that M/s Liners India & M/s Kusalava International are being manufacturers to fill up the data. Therefore, the Committee decided to request M/s Liner India and M/s Kusalava International to furnish the requisite information. The case may be re-listed on 09.08.2011.

S.No.28

Case No. C-01	M/s. BOSCH Limited, Bangalore	F.No.01/80/162/1193/AM09/DES.I
Meeting No. 07/12		Fixation of SION for the export product "Common Rail Injector Parts"
Date: 28.06.2011		

The representative of the firm Dr. Thomas Merbecks, Vice President; Ch. Kihore Raj Singh, Deputy General Manager; Shri Jaimin S. Shah, Sr. Manager appeared before the Committee for personal hearing and explained their case. The Committee deliberated the case and decided to call for Internal Audit Report or Central Excise Duty Report on rejection/wastage involved and then examine the request for 6% wastage sought by the firm. The case on 09.08.2011.

S.No.29

Case No. C -19	M/s. MSS India Pvt. Ltd.,	F.No.01/80/162/ 00419/AM11/DES.I
Meeting No. 07/12		Fixation of ad-hoc wastage norms for "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, Laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Bus bars. Machined & Forged Components. Battery Charger / Transformer, electrical parts Make of Ferrous & Non Ferrous Material (Viz. Copper, Brass, Aluminium, Steel, Monel, Inconel and Lead etc.), Cast Pillars, Electricals & Auto Assemblies, Plate contacts".
Date: 28.06.2011		

The Committee noted that a team is going to visit the firm's manufacturing plant. The Committee, therefore, decided to await the report and to re-list the case on 09.08.2011.

S.No.30

Case No. C- 03	M/s. PTC Industries Ltd.,	F.No.01/80/162/00535/AM11/DES.I
Meeting No. 07/12		Clarification on admissibility of DEPB benefit against export product "Hatch used in Barges is covered under DEPB Sl.No.530B of product Code 61.
Date: 28.06.2011		

The representative of the firm Shri Vipin Kr. Agarwal, General Manager (Exim) appeared before the Committee for personal hearing and explained their case. The Committee deliberated the case and decided to forward a copy of firm's application, DRI's charges and High Court orders to DIPP for examination and comments and defer the case. The case may be re-listed on 09.08.2011.

S.No.31

Case No. C- 04	M/s. International Tubular Services (India) Pvt. Ltd., Taloja	F.No.01/80/162/00007/AM12/DES.I
Meeting No. 07/12		Fixation of wastage norms for the export product "4 ¾ Energie Jar (Parts of Oil Field Equipment / Drilling Machinery) and components in respect of 100% EOU
Date: 28.06.2011		

The Committee noted that in the present case export weight is 650 kg against the export weight of 600 kg for the License No. 03105355255 date 26.08.09. The firm may please submit the clarification list of item are not matching. On the recommendation of the representative of DHI vide their U.o. Note No.1A(2)/11TSW(B)/370 dated 07.07.11, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 09.08.2011:-

- (i) Information in respect of Sl.No.5,8 & 11 of the Standard Deficiency Format. (Calculation of wastage should be supported by legible drawing with wastage at each stage of manufacture.

Case No. C- 05	M/s. Brady Company India Pvt. Ltd.,	F.No.01/80/162/01100/AM11/DES.I
Meeting No. 07/12		Fixation of SION for the export product "High Performance Electronic Trackers and Die-Cuts parts" in respect of 100% EOU.
Date: 28.06.2011		

The Committee noted that a deficiency letter has been sent to the firm on 13.06.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 09.08.2011.

Case No. C - 07	M/s. BOSCH	HQF.No.01/80/162/00683/AM10/DES.I
Meeting No. 07/12	Limited, Bangalore	Request for fixation of SION for the export product "Viz.
Date: 28.06.2011		Common Rail Pump"

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 09.08.2011..

Case No. C - 08	M/s. Ultra Engineers,	HQF.No.01/80/162/00262/AM12/DES.I
Meeting No. 07/12	Pune	Fixation of wastage norms for special Brand Rate Duty Draw
Date: 28.06.2011		Back against deemed export"

The Committee noted that the firm's representation has been sent to DIPP on 22.06.2011 for examination & comments. The Committee decided to defer the case and to re-list the case on 09.08.2011.

Case No. C - 09	M/s. Ultra Engineers,	HQF.No.01/80/162/00263/AM12/DES.I
Meeting No. 07/12	Pune	Fixation of wastage norms for special Brand Rate Duty Draw
Date: 28.06.2011		Back against deemed export"

The Committee noted that the firm's representation has been sent to DIPP on 22.06.2011 for examination & comments. The Committee decided to defer the case and to re-list the case on 09.08.2011.

Case No. C - 10	M/s. Ultra Engineers,	HQF.No.01/80/162/00249/AM12/DES.I
Meeting No. 07/12	Pune	Fixation of wastage norms for special Brand Rate Duty Draw
Date: 28.06.2011		Back against deemed export"

The Committee noted that the firm's representation has been sent to DIPP on 22.06.2011 for examination & comments. The Committee decided to defer the case and to re-list the case on 09.08.2011.
